

Several Hon. Member rose—

12.51½ hrs.

**Shri Nath Pai (Rajapur):** Lucknow does not seem to be doing what the Prime Minister has been trying to do.

**Mr. Speaker:** All these will be reported in the press. I proceed to the next item on the agenda.

12.51 hrs.

PAPERS LAID ON THE TABLE—  
contd.

AUDITED ACCOUNTS OF EMPLOYEES'  
STATE INSURANCE CORPORATION

The Deputy Minister of Labour (**Shri Abid Ali**): I beg to lay on the Table, under section 36 of the Employees' State Insurance Act, 1948, a copy of the Audited Accounts of the Employees' State Insurance Corporation for the year 1956-57 [Placed in Library. See No. LT-904/58.]

SUMMARY OF PROCEEDINGS OF INDUSTRIAL COMMITTEE ON JUTE

**Shri Abid Ali:** I beg to lay on the Table a copy of the Summary of Proceedings of First Session of the Industrial Committee on Jute held at Calcutta in August, 1958. [Place in Library, See No. LT-903/58.]

AMENDMENTS TO THE COMPANIES  
(CENTRAL GOVERNMENT'S)  
GENERAL RULES AND FORMS

The Deputy Minister of Commerce and Industry (**Shri Satish Chandra**): I beg to lay on the Table, under subsection (3) of section 642 of the Companies Act, 1956, a copy of Notification No. G.S.R. 723 dated the 23rd August, 1958, making certain further amendments to the Companies (Central Government's) General Rules and Forms, 1956.

MESSAGE FROM RAJYA SABHA

**Secretary:** Sir, I have to report the following message received from the Secretary of Rajya Sabha:

"In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 4th September, 1958, agreed without any amendment to the Working Journalists (Fixation of Rates of Wages) Bill, 1958, which was passed by the Lok Sabha at its sitting held on the 25th August, 1958"

12.52 hrs.

PUBLIC ACCOUNTS COMMITTEE  
NINTH REPORT

**Shri Ranga (Tenali):** I beg to present the Ninth Report of the Public Accounts Committee on "Excesses over voted Grants and Charged Appropriations included in the Appropriation Accounts (Railways), 1955-56 and 1956-57 and Appropriation Accounts (Posts and Telegraphs), 1955-56."

12.½ hrs.

PUBLIC PREMISES (EVICTION OF  
UNAUTHORISED OCCUPANTS)  
BILL—contd.

**Mr. Speaker:** The House will now resume clause by clause consideration of the Public Premises (Eviction of Unauthorised Occupants) Bill, 1958, as passed by Rajya Sabha. The discussion on this Bill will continue for two hours as agreed to by the House yesterday.

Clauses 2 and 3 were adopted yesterday and the House may now take up clause 4.